

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT) (Ins) No. 750 of 2020**

**IN THE MATTER OF:**

**PVL Koteshwara Rao**

**...Appellant**

**Vs.**

**M/s. Grandhe Developers Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Subrahmanyam Bkv, Advocate**

**For Respondent: Mr. Ytharth Kumar, Advocate**

**ORDER**

**(Through Virtual Mode)**

**17.02.2021:** On 21.12.2020, Learned Counsel for the Respondent was directed to file the 'Reply Affidavit'.

Today, when the case was called out, Learned Counsel for the Respondent prays some more time to file the 'Reply Affidavit'. Prayer is allowed. Two weeks' time is granted to file the 'Reply Affidavit' and one week thereafter to the Learned Counsel for the Appellant to file the 'Rejoinder' to the 'Reply Affidavit' filed on behalf of the Respondent.

List this matter on **17<sup>th</sup> March, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

ss/nn